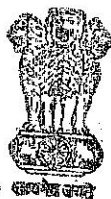


The Code of Criminal Procedure (Tripura 5th Amendment) Act, 1998.

dt.12.05.1999 A.D.



TRIPURA



GAZETTE

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PART-III—Acts of Tripura Legislature.

Government of Tripura
Law Department

No.F.9(11)-Law/Leg/98

Dated, Agartala, the 22nd April, 1999.

The following Act of the Tripura Legislative Assembly received assent of the President of India on 9-4-1999 is hereby published for general information.

B. B. SENAPATI

Secretary, Law,

Government of Tripura.

TRIPURA ACT NO. 9 of 1999.

THE CODE OF CRIMINAL PROCEDURE (TRIPURA FIFTH AMENDMENT)
ACT, 1998.

AN
ACT

to amend the Code of Criminal Procedure, 1973 in its application to the State of Tripura.

Be it enacted by the Tripura Legislative Assembly in the forty-ninth year of Republic of India as follows:—

Short title, extent and commencement 1. (1) This Act may be called the Code of Criminal Procedure (Tripura Fifth Amendment) Act, 1998.

(2) It shall come into force at once.

Amendment of Section 125 2. In the Code of Criminal Procedure, 1973 (hereinafter referred to as the Principal Act) in its application to the State of Tripura, in sub-section (1) of Section 125, for the words "five hundred rupees" the words "one thousand five hundred rupees" shall be substituted.

Amendment of Section 127. 3. In the principal Act, in proviso to sub-section (1) of Section 127, for the words "five hundred rupees", the words "one thousand five hundred rupees" shall be substituted.

B. B. SENAPATI
Secretary, Law,
Government of Tripura.